

(10)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ; HYDERABAD BENCH
AT HYDERABAD

C.P. 47/94
in
O.A.717/93.

Dt.of Decision : 24.11.94.

G. Ankalappa

.. Petitioner.

Vs

V. Brundavana Rao,
Superintendent of Post Offices,
Anantapur.

.. Respondent.

Counsel for the Petitioner : Mr. T.P. Acharya (Not present).
Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN: MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHY : MEMBER (ADMN.)


C.P.No.47/94
in
O.A.No.717/93

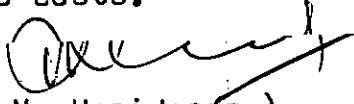
O R D E R

(As per Hon'ble Sri A.V. Haridasan, Member(J))

None for the contempt petitioner. Heard
Sri N.R.Devaraj, Sr.Central Govt. Standing Counsel.
He has brought to our notice the office order of the
Superintendent of Post Offices, Anantapur, dt.11-7-94
in Memo.No.84/Exam/PM/90 by which in pursuance of the
orders of the Tribunal in O.A.No.717/93, The petitioner
has been selected to the Postman cadre in the scale of
Rs.825-1200 and allotted to Anantapur Hqrs. H.O.Unit
for absorption in existing vacancy at Headquarters
in the post consequent ^{on the} that retirement of Sri Pandu-
ranga Rao w.e.f. 11-12-1993.

2. By the above order, the direction contained
in the judgement has been fully complied with and
therefore there is no reason to proceed against the
respondents under the Contempt of Courts Act. The
C.P. is therefore dismissed. Notice issued to the
respondents is discharged. No costs.


(A.B. Gorchi)
Member (A)


(A.V. Haridasan)
Member (J)

Dt.24-11-1994
Open Court Dictation

And is 15/12/94
By Registrar (S)

Contd --- 3/-